

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 40/RP/2017 in Petition No. 235/TT/2016

Subject : Review Petition No. 40/RP/2017 seeking review of order dated 19.9.2017 in Petition No. 235/TT/2016.

Date of Hearing : 3.7.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Karnataka Power Transmission Corporation Limited and 17 others

Parties present : Shri Sitish Mukherjee, Advocate, PGCIL
Shri Deep Rao, Advocate, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Aryaman Saxena, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Ambuj Dixit, Advocate, Ind. Bharat Madras
Shri Nishant Kumar, Advocate, Ind. Bharat Madras

Record of Proceedings

Learned counsel for Ind-Bharat Power (Madras) Limited (IBPML) submitted that in view of the order dated 14.8.2017 of National Company Law Tribunal declaring moratorium against IBPML, no proceedings can be initiated against it under Section 14 of the Insolvency and Bankruptcy Code, 2016. In response the learned counsel for the Review Petitioner submitted that the said proceedings will not affect the determination of tariff of the instant assets and it may only affect any recovery from IBPML.

2. Leaned counsel for IBPML further requested to file written submission on the issue. The Commission directed the IBPML to submit the written submission with a copy to the Review Petitioner, latest by 20.7.2018.

3. Leaned counsel for TANGEDCO submitted that Appeal No. 56/2018 has been filed before the Appellate Tribunal for Electricity against Petition No. 235/TT/2016 against which the present review has been filed by the Review Petitioner.

4. The Commission heard the learned counsel for Review Petitioner and learned counsel for TANGEDCO at length. The learned counsel for the Review Petitioner and TANGEDCO sought permission to file written submission in the matter. The Commission permitted to file the same by 13.7.2018 with the copy to other.



5. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

